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## **JUDGMENT**

[LA.App. Nos.147/2021, 5/2023, 15/2023, 29/2023, 69/2019, 156/2020, 108/2020, 101/2020, 221/2020, 136/2020, 140/2020, 174/2020, 79/2020, 58/2019, 48/2019, 56/2019, 45/2019, 143/2020, 162/2018, 170/2018, 165/2021, 129/2021, 211/2021, 151/2021, 143/2021, 589/2022, 4/2023, 130/2021, 152/2021, 120/2019, 118/2019, 139/2019, 121/2019, 114/2019, 270/2021, 153/2021, 145/2021, 152/2020, 120/2020, 154/2020, 158/2021, 157/2021, 184/2021, 225/2021, 241/2021, 180/2021, 255/2021, 213/2021, 212/2021, 181/2020, 182/2020, 197/2020, 211/2019, 162/2019, 164/2019, 166/2019, 208/2021, 275/2019, 187/2019, 217/2021, 11/2020, 218/2019, 215/2018, 217/2019, 96/2023, 348/2018, 344/2018, 230/2021, 230/2018, 319/2018, 350/2018, 364/2018, 355/2018, 332/2018, 337/2018, 285/2019, 294/2019, 22/2020, 53/2020, 46/2020, 32/2020, 334/2018, 333/2018, 343/2018, 358/2018]

**Amit Rawal, J.**

1. This order shall dispose of twelve(12) appeals preferred by the State of Kerala for setting aside the



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award of the Reference Court enhancing the amount more than the one awarded by the Land Acquisition Officer and seventy six(76) appeals on behalf of the land owners for enhancement of compensation as awarded by the Land Acquisition Officer on the ground that Land Acquisition Officer ought not to have adopted belting system while enhancing the compensation much less no reasons have been assigned ignoring the sale deed No.6977/07 dated 20.08.2007 which has been relied upon by this Court in other matters.

2. State of Kerala caused a notification under Section 4 of the erstwhile Land Acquisition Act, 1894, for construction of Brahmapuram Solid Waste Treatment Plant in piece-meal. It is pertinent to mention here that in November 2007 ie., on 10.11.2007 notification under Section 4 was issued for construction of Brahmapuram Solid



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Waste Treatment Plant Phase-1.

3. The possession of the aforementioned land was taken on 01.03.2010 Land Acquisition Officer pronounced the award on 16.10.2012. The Land Acquisition Officer as per the award aforementioned awarded the compensation by categorizing the land into eight(8) categories, the details are given below with compensation awarded against each category:

<b>Category</b>	<b>Nature of land</b>	<b>Price Value Per Are</b>
I	Original dry land with frontage of Brahmapuram- Karimukul Road	Rs.4,56,555/-
II	Reclaimed dry land with frontage of Brahmapuram - Karimukul Road	Rs.4,10,900/-
III	Original dry land lying interior	Rs.3,48,084/-
IV	Reclaimed dry land lying interior	Rs.3,13,276/-
V	Land lying interior as Thodu	Rs.2,43,659/-



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and Chira (adjacent to water log bodies)

VI	Wetland lying near road	Rs.2,08,850/-
VII	Wetland lying interior	Rs.1,74,042/-
VIII	Dry land with frontage of Panchayat road	Rs.3,88,072/-

4. The land owners since aggrieved of the meagre compensation awarded by the Land Acquisition Officer sought preference under Section 18 of the erstwhile Land Acquisition Act before the Reference Court. Besides examining the oral witnesses AW1 to AW3 and Commissioner's report Ext.C1 to C2, both parties brought on record following documents as exhibits:

A1	28.06.2010	Letter from Spl.Tahsildar (LA) to District Collector, Ernakulam
A2	23.06.2008	Certified Copy of Sale Deed No.5000/08 of SRO, Puthencruz
A3	23.06.2008	Certified Copy of Sale Deed No.5001/08 of SRO, Puthencruz



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A4	23.06.2008	Certified Copy of Sale Deed No.5002/08 of SRO, Puthencruz
A5	20.08.2007	Certified Copy of Sale Deed No.6977/07 of SRO, Puthencruz
A6	28.04.2008	Certified Copy of Sale Deed No.3384/08 of SRO, Puthencruz
A7	24.10.2008	Certified Copy of Sale Deed No.7897/08 of SRO, Puthencruz
A8	23.07.2008	Certified Copy of Sale Deed No.5982/08 of SRO, Puthencruz
A9	06.03.2008	Certified Copy of Lease Deed No.896/08 of SRO, Kakkanad
A10	12.03.2013	Certified Copy of Judgment in LAR 138/2010 of Sub Court, Perumbavoor.
A11	30.03.2013	Certified Copy of Judgment in LAR 131/2010 of Sub Court, Perumbavoor.
A12	26.04.2010	True copy of Erratum Notification
A13	28.04.2010	True Copy of Erratum Notification in Kerala Gazette
A14	08.02.2010	Notice issued by LAO to the Claimants.
A15	03.03.2010	Power of Attorney signed by



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Subaida and CM.Ali.

A16 - True Copy of Valuation Statement in LAR.22/13

A17 - True Copy of Valuation Statement in LAR.21/13

Respondents Exhibits

R1(a) 04.09.2012 Proceedings of District Collector, Ernakulam

R1(b) 16.10.2012 Award No.8/2012

R1(c) - Note to Award

R1(d) - Valuation Statement

R1(e) - Sketch

R1(f) 10.09.2012 Mahazar in LAC.7/2009

R2(a) 04.09.2012 Proceedings of District Collector, Ernakulam

R2(b) 16.10.2012 Award No.7/2012

R2(c) Note to Award

R2(d) - Valuation Statement

R2(e) - Sketch

R2(f) 10.09.2012 Mahazar in Lac.5/2009



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R3(a)	04.09.2012	Proceedings of District Collector, Ernakulam
R3(b)	16.10.2012	Award No.9/2012
R3(c)	-	Note to Award
R3(d)	-	Valuation statement
R3(e)	-	Sketch
R3(f)	10.09.2012	Mahazar in LAC.124/2009
R4(a)	-	Valuation Report of Spl.Tahsildar, Kochi Corporation
R4(b)	31.08.2010	Award No.29/2010
R4(c)	-	Note to Award
R4(d)	-	Valuation Statement
R4(e)	-	Sketch
R4(f)	08.01.2010	Mahazar in LAC.95/2009
R5(a)	15.12.2012	Proceedings of District Collector, Ernakulam
R5(b)	18.04.2013	Award No.6/2013
R5(c)	-	Note to Award
R5(d)	-	Valuation Statement



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R5(e)	-	Sketch
R5(f)	26.02.2013	Mahazar in LAC.10/2009
R6(a)	15.12.2012	Proceedings of District Collector, Ernakulam
R6(b)	18.04.2013	Award No.7/2013
R6(c)	-	Note to Award
R6(d)	-	Valuation Statement
R6(e)	-	Sketch
R6(f)	26.02.2013	Mahazaar in LAC.11/2009
R6(g)	-	Certificate of valuation of structure
R7(a)	15.12.2012	Proceedings of District Collector, Ernakulam
R7(b)	18.04.2013	Award No.8/2013
R7(c)	-	Note to Award
R7(d)	-	Valuation Statement
R7(e)	-	Sketch
R7(f)	26.02.2013	Mahazar in LAC.12/2009
R7(g)	-	Valuation of plants





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R8(a)	10.06.2013	Proceedings of District Collector, Ernakulam
R8(b)	21.08.2013	Award No.59/2013
R8(c)	-	Note to Award
R8(d)	-	Valuation Statement
R8(e)	-	Sketch
R8(f)	01.07.2013	Mahazar in LAC.126/2009
R9(a)	10.06.2013	Proceedings of District Collector, Ernakulam
R9(b)	21.08.2013	Award No.58/2013
R9(c)	-	Note to Award
R9(d)	-	Valuation Statement
R9(e)	-	Sketch
R9(f)	01.07.2013	Mahazar in LAC.120/2009
R10(a)	10.06.2013	Proceedings of District Collector, Ernakulam
R10(b)	21.08.2013	Award No.57/2013
R10(c)	-	Note to Award
R10(d)	-	Valuation Statement



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R10(e)	-	Sketch
R10(f)	01.07.2013	Mahazar in LAC.103/2009
R11	28.01.2008	Certified copy of Sale Deed No.1186/08 of SRO, Puthencruz

5. The basic document which the Land Acquisition Officer relied upon for determining the compensation is Sale deed bearing No.3720 dated 12.05.2008 of an area measuring 19.86 Ares of land. Vendee in the aforementioned property is also a construction company. The contention of the land owners for enhancement of compensation was rejected by the Reference Court in paragraph No.65 whereas, of the respondent-State/appellants in twelve(12) appeals, allowed in in paragraph No.67. Paragraph Nos.65 and 67 reads as under:

65. On scrutinising Exts. A2 to A9, the said documents were executed in favour of companies and property



developers. Claimants did not produce any document involving the property transaction of common man. Claimants did not adduce any reason for not producing such a document. Without producing the documents involving property transaction of common man, it cannot be concluded that in Exts. A2 to A9 the market value of the property prevailing in the locality were actually reflected. Hence Exts. A2 to A9 cannot be relied upon by the claimants to enhance the land value.

**67.** 2nd respondent produced Ext.R11 sale deed to contend that land value fixed by the Land Acquisition Officer in the acquired property was very high. Ext.R11 was actually sale deed No.1186/2008 in respect of the properties in Puthencruz Village. Ext.R11 was seen executed on 28-1-2008. Land value was shown in the said document in respect of 31.20 Ares of property in 'A' schedule as Rs. 11,56,350/- and in respect of 10.30 cents of property in 'B' schedule as Rs.3,81,500/- and in respect of 8.12 Ares of property in 'C' schedule as Rs.3,00,500/-. It is important to note that respondents did not produce the documents on the basis of which Land Acquisition Officer fixed the land value. Moreover, there existed no convincing evidence to prove that property mentioned in Ext.R11 are situated near to the acquired property in the present case even though properties were situated in Puthencruz Village. So Ext.R11 cannot be acted upon to



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conclude that the land value fixed by the Land Acquisition Officer in respect of the acquired property was very high.”

6. It has been brought to the notice that the sale deed dated 20.08.2007 is in respect of 2 Acres and 14 cents of land has been sold for a sum of Rs.10,09,227/- (Rupees ten lakhs nine thousand two hundred twenty seven only) per Are. It is pertinent to mention here one(1)Acre of land has 100 cents and 40.50 Ares. The sole reason for rejection of sale deed relied upon by the land owners was that big companies are capable of paying more price in the market. But while doing so, reference court remained oblivious of the fact that the basic document, as noticed above, in sale deed No.3720 dated 12.05.2008 relied upon by the Land Acquisition Officer, though not brought on record before the Reference Court, was also sold to a big company but at a different rate. It is seen that the prices of the property increases or decreases as per the demand and



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supply. When there are more customers for purchasing the land in a particular area the prices over a span of few days increases exponentially. The sale deed dated 12.05.2008 relied upon by the Land Acquisition Officer was of a lesser value of Rs.4,57,358/- (Rupees four lakhs fifty seven thousand three hundred fifty eight only) per Are whereas after a gap of almost three months, the price increased many folds ie., at the rate of Rs.10,09,635/- (Rupees ten lakhs nine thousand six hundred thirty five only) per Are. Both the Land Acquisition Officer as well as Reference Court have enhanced land by taking into consideration the category ie., adoption of belting system which is impermissible in view of the judgments in **Besco Limited v. State of Kerala** [2023 SCC Online SC 1071] as well as **Bijender and Others v. State of Haryana and Another** [(2018) 11 SCC 180]. Thus once the belting system is impermissible, one price is required to be determined for all the land owners, for, it



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would not be conducive to cause discrimination among when the purpose for which it was acquired is one ie., Phase II of the Solid Waste and Treatment Plan. There was another batch/bunch of appeals wherein land owners relied on same sale deed dated 20.08.2007 while seeking enhancement of the amount of compensation. It is also pertinent to mention that basic document had also more road frontage and access. In other words, it was located at a far off place 4Kms away from the acquired land.

7. Sri.Vaghese K.Paul submitted that the State attempted to support their case for reduction of amount by relying upon Ext.R11 sale deed bearing No.1186/2008 dated 28.01.2008 in respect of land of 31.20 Ares, sold for an amount of Rs.11,56,350/- (Rupees eleven lakhs fifty six thousand three hundred fifty only) in total, i.e., around Rs.37,000/- (Rupees thirty seven thousand only) per Are. It was a deliberate attempt to reduce the value lesser than the



market value. Therefore, learned Government Pleader cannot rely upon the aforementioned document in support of grounds taken in the appeals preferred by the State. Even the basic document ie, sale deed No.3720 dated 12.05.2008 in respect of a lesser area of land vis-à-vis Ext.A5 dated 20.08.2007 which is a larger tract of land for the repetition 2 Acres and 14 cents.

8. Noticing the aforementioned fact, we are of the view that Reference Court ought to have applied uniform rate in respect of land acquired under the notification aforementioned as it was being used for Phase-II of Brahmapuram Waste Treatment Plant by relying upon the sale deed much before the notification ie., 20.08.2007 and rightly so, ignored the basic document on the premise that it was not placed on record.

9. For the reason aforementioned, the award of the Reference Court is hereby modified and the compensation is



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enhanced in respect of entire land consisting of different categories by applying uniform rate of Rs.10,00,000/- (Rupees ten lakhs only) per Are. Land owners will be entitled to other benefits awarded by the reference court, including statutory interest, along with proportionate cost. Accordingly the appeals preferred by the State are dismissed. Claimants' appeals are allowed in the aforementioned terms.

10. During the course of hearing we have also been confronted with the judgment of Division Bench of this Court in 2018 KER 28172 (LAA 345 of 2016 and connected cases) wherein, in paragraph 9, had relied upon the decision of this Court dated 27.02.2008 in L.A.A. No.73/2014 and connected cases whereby more than 150 matters had been disposed off, but amount enhanced has been by following the belting system, without noticing the judgment of Supreme Court reiterated in **Besco Limited** case (*supra*), therefore, the said judgment cannot be said to be judgment *in rem* but judgment





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*in per incuriam.*

11. Delay in filing the appeals shall stand condoned. However, it is made clear that the claimants in the appeals which were delayed by more than 1000 days, shall not be entitled to claim benefit of interest for that period, as already ordered by the Division Bench while condoning the delay. Claimants are granted one month time from the date of receipt of copy of the judgment, to pay the balance court fee/any deficiency.

Sd/-

**AMIT RAWAL**  
**JUDGE**

Sd/-

**EASWARAN S.**  
**JUDGE**

nak



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APPENDIX OF LA.APP. 15/2023

*PETITIONER ANNEXURES*

- Annexure1*                    *THE ORIGINAL OF THE DISCHARGE SUMMARY  
DATED 03/12/2020 ISSUED FROM VIJAYA  
KUMARA MENON HOSPITAL, TRIPUNITHURA*
- Annexure2*                    *THE ORIGINAL OF DISCHARGE SUMMARY DATED  
16/11/2021 ISSUED FROM ERNAKULAM  
MEDICAL CENTRE*
- Annexure3*                    *THE ORIGINAL OF THE RADIATION ONCOLOGY  
TREATMENT SUMMARY DATED 28/12/2021  
ISSUED FROM AMRITA INSTITUTE OF MEDICAL  
SCIENCE*



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APPENDIX OF LA.APP. 69/2019

PETITIONER ANNEXURES

Annexure A1

SECONDARY SCHOOL MARK SHEET CUM  
CERTIFICATE



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APPENDIX OF LA.APP. 56/2019

PETITIONER ANNEXURES

- ANNEXURE A1                    THE ORIGINAL OF THE DISCHARGE SUMMERY OF MR. VIJAYAN V, ISSUED FROM MEDICAL TRUST HOSPITAL, ERNAKULAM
- ANNEXURE A2                    THE ORIGINAL OF THE DISCHARGE SUMMERY OF VIJAYANV, ISSUED FORM LOURDES HOSPITAL, ERNAKULAM
- ANNEXURE A3                    THE ORIGINAL OF THE DEATH SUMMERY OF MR.VIJAYAN V, ISSUED FORM LOURDES HOSPITAL, ERNAKULAM
- ANNEXURE A4                    THE ORIGINAL OF THE TREATMENT CERTIFICATE OF MRS. VIJAYAN ISSUED BY DR. JYOTHI SREEKUMAR OF ANUGRAHA HEALTH CARE VAIKOM
- ANNEXURE A5 (A)                THE ORIGINAL OF THE PRESCRIPTION OF MR. VIJAYAN V, ISSUED FROM ASHTAVAIDYAN KRISHNAN NAMBOODIRI VAIDYAMADHAM VAIDYASAL.
- ANNEXURE A5 (B)                THE ORIGINAL OF THE PRESCRIPTION OF MR. VIJAYAN V, ISSUED FORM ASHTAVAIDYAN KRISHNAN NAMBOODIRI VAIDYAMADHAM VAIDYASALA
- ANNEXURE A5 (C)                THE ORIGINAL OF THE PRESCRIPTION OF MR. VIJAYAN V, ISSUED FROM ASHTAVAIDYAN KRISHNAN NAMBOODIRI VAIDYAMADHAM VAIDYASALA
- ANNEXURE A5 (C)                THE ORIGINAL OF THE PRESCRIPTION OF MR. VIJAYAN V, ISSUED FROM ASHTAVAIDYAN



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KRISHNAN NAMBOODIRI VAIDYAMADHAM  
VAIDYASALA

ANNEXURE A5(D)

THE ORIGINAL OF THE PRESCRIPTION OF MR.  
VIJAYAN V, ISSUED FROM ASHTAVAIDYAN  
KRISHNAN NAMBOODIRI VAIDYAMADHAM  
VAIDYASALA



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APPENDIX OF LA.APP. 162/2018

*PETITIONER ANNEXURES*

- ANNEXURE A1*                    *THE ORIGINAL OF MRI SCAN REPORT DATED 17.07.2013 OF HAWWA UMMA ISSUED BY DR. AMEERJAN SYED MUSTHAQ OF CITI SCAN, VYTTILA.*
- ANNEXURE A2*                    *THE ORIGINAL OF REGISTRATION CHART DATED 17/07/2013 ISSUED FROM LAKESHORE HOSPITAL, KOCHI.*
- ANNEXURE A3*                    *THE ORIGINAL OF CASH BILL DATED 10/09/2014, ISSUED FROM LAKESHORE HOSPITAL, KOCHI.*
- ANNEXURE A4*                    *THE ORIGINAL OF DISCHARGE SUMMARY SURGERY, ISSUED FROM ALPHA HOSPITAL, KALOOR.*
- ANNEXURE A5 (A)*                *THE ORIGINAL OF DISCHARGE SUMMARY OF SULAIGHA ISSUED FROM MEDICAL TRUST HOSPITAL, ERNAKULAM.*
- ANNEXURE A5 (B)*                *THE ORIGINAL OF DISCHARGE SUMMARY OF SULAIGHA ISSUED FROM MEDICAL TRUST HOSPITAL, ERNAKULAM.*
- ANNEXURE A5 (C)*                *THE ORIGINAL OF DISCHARGE SUMMARY OF SULAIGHA ISSUED FROM MEDICAL TRUST HOSPITAL, ERNAKULAM.*
- ANNEXURE A6 (A)*                *THE ORIGINAL OF DISCHARGE SUMMARY OF SULAIGHA ISSUED FROM SPECIALIST HOSPITAL, ERNAKULAM WITH RESPECT TO HER PLASTIC SURGERY.*



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ANNEXURE A6(B) THE ORIGINAL OF DISCHARGE SUMMARY OF SULAIGHA ISSUED FROM SPECIALIST HOSPITAL, ERNAKULAM WITH RESPECT TO HER PLASTIC SURGERY.

ANNEXURE A6(C) THE ORIGINAL OF DISCHARGE SUMMARY OF SULAIGHA ISSUED FROM SPECIALIST HOSPITAL, ERNAKULAM WITH RESPECT TO HER PLASTIC SURGERY.

ANNEXURE A6(D) THE ORIGINAL OF DISCHARGE SUMMARY OF SULAIGHA ISSUED FROM SPECIALIST HOSPITAL, ERNAKULAM WITH RESPECT TO HER PLASTIC SURGERY.

ANNEXURE A6(E) THE ORIGINAL OF DISCHARGE SUMMARY OF SULAIGHA ISSUED FROM SPECIALIST HOSPITAL, ERNAKULAM WITH RESPECT TO HER PLASTIC SURGERY.

ANNEXURE A6(F) THE ORIGINAL OF DISCHARGE SUMMARY OF SULAIGHA ISSUED FROM SPECIALIST HOSPITAL, ERNAKULAM WITH RESPECT TO HER PLASTIC SURGERY.

ANNEXURE A6(G) THE ORIGINAL OF DISCHARGE SUMMARIES OF SULAIGHA ISSUED FROM SPECIALIST HOSPITAL, ERNAKULAM WITH RESPECT TO HER PLASTIC SURGERY.

ANNEXURE A7(A) THE ORIGINAL OF DISCHARGE SUMMARY OF SUBAIR ISSUED FROM RENAI MEDICITY, PALARIVATTOM.

ANNEXURE A7(B) THE ORIGINAL OF DISCHARGE SUMMARY OF MUHAMMED HAFIS ISSUED FROM RENAI MEDICITY, PALARIVATTOM.



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APPENDIX OF LA.APP. 165/2021

PETITIONER ANNEXURES

Receipt

Receipt issued from Mediation Centre,  
High Court of Kerala





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APPENDIX OF LA.APP. 589/2022

PETITIONER ANNEXURES

- Annexure A1                    THE COPY OF THE DISCHARGE SUMMARY OF  
MRS.NABEESA DATED 08.09.2013
- Annexure A2                    THE COPY OF THE DISCHARGE SUMMARY OF  
MRS.NABEESA DATED 19.02.2015
- Annexure A3                    THE COPY OF THE DISCHARGE SUMMARY OF  
MR.IBRAHIM V.A. DATED 16.10.2015
- Annexure A4                    THE COPY OF THE DISCHARGE SUMMARY OF  
MR.IBRAHIM V.A. DATED 26.11.2015
- Annexure A5                    THE COPY OF THE DISCHARGE SUMMARY OF  
MR.IBRAHIM V.A. DATED 15.12.2015
- Annexure A6                    THE COPY OF THE DISCHARGE SUMMARY OF  
MR.IBRAHIM V.A. DATED 24.11.2016
- Annexure A7                    THE COPY OF THE DISCHARGE SUMMARY OF  
MR.IBRAHIM V.A. DATED 06.05.2017
- Annexure A8                    ORIGINAL OF THE DISCHARGE SUMMARY OF  
MR.IBRAHIM V.A. DATED 29.03.2018
- Annexure A9                    ORIGINAL OF THE DISCHARGE SUMMARY OF  
MR.IBRAHIM V.A. DATED 20.06.2018
- Annexure A10                    TRUE OF THE DISCHARGE SUMMARY OF MR.IBRAHIM  
V.A. DATED 21.08.2019
- Annexure A11                    TRUE OF THE DISCHARGE SUMMARY OF MR.IBRAHIM  
V.A. DATED 16.11.2020
- Annexure A12                    ORIGINAL OF THE DISCHARGE SUMMARY OF  
MR.IBRAHIM V.A. DATED 15.11.2021



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APPENDIX OF LA.APP. 4/2023

*PETITIONER ANNEXURES*

- Annexure 1*                      *THE TREATMENT SUMMARY OF MRS.PATHUKUTTY  
DATED 01.09.2015, ISSUED FROM SAMARITAN  
HOSPITAL, PAZHANGANAD.*
- Annexure 2*                      *THE DEATH SUMMARY OF MR.C.M. IBRAHIM  
DATED 18.11.2017, ISSUED FROM MEDICAL  
TRUST HOSPITAL, ERNAKULAM.*



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APPENDIX OF LA.APP. 213/2021

*PETITIONER ANNEXURES*

- Annexure A1*                    *THE ORIGINAL DISCHARGE SUMMARY DATED 11/05/2015 OF PAREED M.K., ISSUED BY DR. KOSHY EAPEN, SENIOR CONSULTANT CARDIOLOGIST, SAMARITAN HEART INSTITUTE.*
- Annexure A2*                    *THE ORIGINAL DISCHARGE SUMMARY OF PAREED ISSUED FROM SAMARITAN HOSPITAL, PAZHANGANAD.*
- Annexure A3*                    *THE ORIGINAL OF DISCHARGE SUMMARY OF PAREED ISSUED FROM DEPARTMENT OF GASTROENTEROLOGY AND THE LIVE UNIT, ERNAKULAM MEDICAL CENTRE, PALARIVATTOM.*



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APPENDIX OF LA.APP. 217/2019

PETITIONER ANNEXURES

- ANNEXURE A1                    THE ORIGINAL OF DISCHARGE SUMMARY OF  
LALITHA SUKUMARAN, WITH DATE OF  
ADMISSION 28.11.2017 ISSUED FROM SUNRISE  
HOSPITAL, KAKKANAD.
- ANNEXURE A2                    THE ORIGINAL OF DISCHARGE SUMMARY OF  
LALITHA SUKUMARAN, WITH DATE OF  
ADMISSION 25.03.2018 ISSUED FROM SUNRISE  
HOSPITAL, KAKKANAD.
- ANNEXURE A3                    THE ORIGINAL OF DISCHARGE SUMMARY OF  
LALITHA SUKUMARAN, WITH DATE OF  
ADMISSION 19.03.2018 ISSUED FROM SUNRISE  
HOSPITAL, KAKKANAD.
- ANNEXURE A4                    THE ORIGINAL OF DISCHARGE SUMMARY OF  
LALITHA SUKUMARAN, WITH DATE OF  
ADMISSION 28.03.2018 ISSUED FROM SUNRISE  
HOSPITAL, KAKKANAD.
- ANNEXURE A5                    THE ORIGINAL OF DISCHARGE SUMMARY OF  
LALITHA SUKUMARAN, WITH DATE OF  
ADMISSION 16.02.2019 ISSUED FROM SUNRISE  
HOSPITAL, KAKKANAD.
- ANNEXURE A6                    THE ORIGINAL OF DISCHARGE SUMMARY OF  
LALITHA SUKUMARAN, WITH DATE OF  
ADMISSION, 22.03.2019 ISSUED FROM  
SUNRISE HOSPITAL, KAKKANAD.
- ANNEXURE A7                    THE ORIGINAL OF DISCHARGE SUMMARY OF  
LALITHA SUKUMARAN, WITH DATE OF  
ADMISSION, 01.05.2019 ISSUED FROM  
SUNRISE HOSPITAL, KAKKANAD.



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APPENDIX OF LA.APP. 96/2023

*PETITIONER ANNEXURES*

- Annexure1* ORIGINAL OF THE HISTOPATHOLOGICAL REPORT OF MR. KUNJUKURUMBAN, THE HUSBAND OF MRS. KAMALAKSHY, THE 3RD CLAIMANT ISSUED FROM MEDICAL TRUST HOSPITAL, ERNAKULAM
- Annexure2* DISCHARGE SUMMARY DATED 04/06/2010, OF MR. KUNJUKURUMBAN ISSUED FROM MEDICAL TRUST HOSPITAL, ERNAKULAM
- Annexure3* ORIGINAL OF DISCHARGE SUMMARY DATED 26/05/2010, OF MR. KUNJUKURUMBAN ISSUED FROM MEDICAL TRUST HOSPITAL, ERNAKULAM
- Annexure4* ORIGINAL OF THE MEDICAL CERTIFICATE DATED 24/03/2022, OF MRS. AMMINI, THE 4TH CLAIMANT ISSUED FROM GENERAL HOSPITAL, ERNAKULAM



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APPENDIX OF LA.APP. 350/2018

PETITIONER ANNEXURES

- ANNEXURE A1            THE ORIGINAL OF THE DISCHARGE SUMMARY  
OF MRS.HAJIRA MUHAMMAD, ISSUED FROM  
ADITYA EYE HOSPITAL, KOCHI.
- ANNEXURE A2            THE ORIGINAL OF THE DISCHARGE SUMMARY  
OF MRS.HAJIRA MUHAMMED, ISSUED FROM  
SAMARITAN HOSPITAL, PAZHANGANAD.
- ANNEXURE A3            THE ORIGINAL OF THE DISCHARGE SUMMARY  
OF MRS.HAJIRA MUHAMMED, ISSUED FROM  
SAMARITAN HOSPITAL, PAZHANGANAD.
- ANNEXURE A4            THE ORIGINAL OF M.R.I. REPORT OF  
MR.SATHAR ISSUED FROM TIDEWATER MRI.
- ANNEXURE A5            THE ORIGINAL OF THE DISCHARGE SUMMARY  
OF MR.MUHAMMED ASLAM ISSUED FROM  
DISTRICT HOSPITAL, ALUVA.
- ANNEXURE A6            THE ORIGINAL OF THE DISCHARGE SUMMARY  
OF MR.MUHAMMED ASLAM ISSUED FROM MEDIAL  
TRUST HOSPITAL, ERNAKULAM.
- ANNEXURE A7            THE ORIGINAL OF THE DISCHARGE SUMMARY  
OF MR.HANEEFA, ISSUED FROM MEDICAL  
TRUST HOSPITAL, ERNAKULAM.
- ANNEXURE A8            THE ORIGINAL OF THE DISCHARGE SUMMARY  
OF MRS.NASEEMA, ISSUED FROM SUNRISE  
HOSPITAL, KAKKANAD.



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APPENDIX OF LA.APP. 285/2019

PETITIONER ANNEXURES

ANNEXURE A1

TRUE COPY OF DISCHARGE SUMMARY OF  
NADEERA SULAIMAN ISSUED FROM KIMS  
HOSPITAL PATHADIPPALAM.



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APPENDIX OF LA.APP. 294/2019

PETITIONER ANNEXURES

ANNEXURE A1                    THE ORIGINAL OF DISCHARGE SUMMARY OF  
SULEKHA KAHDERKUNJU ISSUED FROMKIMS  
HOSPITAL, EDAPPALLY.

ANNEXURE A2                    THE ORIGINAL OF OP TICKET OF MR.SAITH  
MUHAMMED, ISSUED FROM GOVERNMENT HOMEIO  
HOSPITAL, KANINADU.





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APPENDIX OF LA.APP. 32/2020

*PETITIONER ANNEXURES*

- ANNEXURE A1*                    *THE ORIGINAL OF DEATH SUMMARY OF  
MR.SETHUMADHAVAN ISSUED FROM MEDICAL  
TRUST HOSPITAL, ERNAKULAM*
- ANNEXURE A2*                    *THE ORIGINAL OF THE TREATMENT  
CERTIFICATE OF LAXMIKUTTY T.G., ISSUED  
BY CONSULTANT PSYCHIATRIST, IDUKKI  
DISTRICT CO-OPERATIVE HOSPITAL,  
THODUPUZHA*
- ANNEXURE A3*                    *THE ORIGINAL OF THE DEATH CERTIFICATE  
DATED 06.02.2017*
- ANNEXURE A4*                    *THE ORIGINAL OF THE LEGAL HEIRSHIP  
CERTIFICATE DATED 29.05.2017*



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PETITIONER ANNEXURES

ANNEXURE A1

ORIGINAL OF DISCHARGE SUMMARY OF  
MR.ABDULKHADER ISSUED FROM MEDICAL  
TRUST HOSPITAL, ERNAKULAM.